

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00245/2017

Jabalpur, this Wednesday, the 04th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Virendra Kumar Mishra
S/o Shri Babulal Mishra
Aged about 27 years
R/o Ward No.3, Shankar Mohalla
Bada Malhera
Chhattarpur (M.P.) 471311

-Applicant

(By Advocate –**None**)

V e r s u s

Union of India
1. East Coast Railway
Through its General Manager
Rail Sadan Chandrasekharpur
Bhubaneswar 751017

2. The Deputy Chief Personnel Officer (Recruitment)
Railway Recruitment Cell
East Coast Railway Headquarters
South Block
Rail Sadan
PO Mancheswar Bhubaneswar Orissa 751017

3. The Assistant Personnel Officer (Recruitment)
Railway Recruitment Cell
East Coast Railway Headquarters
Office of Chief Personnel Officer
2nd Floor South Block Rail Sadan
PO Mancheswar Bhubaneswar
Orissa 751017

- Respondents

(By Advocate –**Shri Vijay Tripathi**)

O R D E R (Oral)**By Navin Tandon, AM:-**

None for the applicant. On the last date of hearing i.e. on 08.02.2018 it was made clear that if nobody appears for the applicant on the next date of hearing, the matter shall be heard and decided as per the provisions of Rule 15(1) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. Accordingly, we propose to decide this Original Application ex-parte in the absence of any representation on behalf of the applicant and by hearing learned counsel for the respondents alone by exercising our power under Rule 15 (1) of the Central Administrative Tribunal (Procedure) Rules, 1987.

3. The applicant has filed this Original Application against the selection conducted by the Railway Recruitment Cell, East Coast Railway Bhubaneswar, Orissa.

4. The respondents in their reply has stated that this Original Application is not maintainable before this Tribunal as no cause of action, wholly or in part, has arisen within the territorial jurisdiction of this Tribunal, which is required as per Rule 6 of the Central Administrative Tribunal (Procedure) Rules, 1987.

4.1 It is further stated in the reply that Clause 16 of the advertisement (Annexure A-3) mentioned that for any legal dispute the jurisdiction will be at Central Administrative Tribunal, Cuttack.

5. In this case cause of action has arisen in Bhubneshwar, Orissa. Hence, it does not fall in the jurisdiction of this Bench.

6. Accordingly, this Original Application is dismissed. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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